

18/36/AM-08/EPCG-II
DIRECTORATE GENERAL OF FOREIGN TRADE
GOVERNMENT OF INDIA
MINISTRY OF COMMERCE

POLICY CIRCULAR NO. -21(RE-08)/2004-09 DATED: 17.07.08

Subject:- Payments received in Indian Rupees by Tourist Transport Operator which would be regarded as foreign exchange earned for the purpose of EO under EPCG Scheme.

Representations have been received regarding acceptance of payment received in Indian rupees for discharge of export obligation under EPCG scheme By Tourist Transport Operators.

2. The matter has been reexamined in light of Policy Circular No. 60/97-2002 dated 24.12.1998. The following types of payments received in Indian Rupees by tourist transport operator will be considered for discharge of EO under EPCG Scheme in addition to the direct earning of Foreign Exchange:-

- (a) Payment received from foreigners in Indian rupees against encashment certificate (Original to be enclosed).
- (b) Payment received in Indian rupees from travel agents / tour operators; earned for use of services of tourist transport operator by foreign tourists (considered as foreign exchange under section 80HHD of Income Tax Act).
Travel agents / Tour Operators shall not be eligible to count such Foreign Exchange i.e, Foreign Exchange earnings disclaimed in favour of Tourist Transport Operator(Service Provider), against fulfillment of EO for their own EPCG Authorizations
- (c) Payment received from foreign airlines in Indian rupees against their repatriable earnings.
- (d) Payment received in Indian rupees, from diplomats, embassies, UN organisation out of their convertible foreign exchange

3. This issues with the approval of DGFT.

Sd/-
(G.Seetharam Reddy)
Jt.Director General of Foreign Trade

18/36/AA-08/<Ç{ÉÉÒ°ÉÉÒVÉÉÒ-II
ÉÊ´Énä¶É BªÉÉ{ÉÉ® àÉcÉÉÊxÉnä¶ÉÉãÉªÉ
£ÉÉ®iÉ °É®BÉÉÉ®
´ÉÉÉÊhÉVªÉ àÉÆjÉÉãÉªÉ

xÉÉÒÈÊiÉ {ÉÉÊ®{ÉjÉ °ÉÆ. 21 (+ÉÉ®<Ç-08)/2004-09 ÉÊnxÉÉÆBÉÉ& 17-07-2008

ÉÊ´ÉpÉªÉ& jYÉÊ®°] jÁÉxªÉ{ÉÉä]Ç +ÉÉ{É®ä]® uÉ®É £ÉÉ®iÉÉÉÒªÉ °ó{ÉªÉä àÉä |ÉÉ{iÉ

£ÉÖMÉiÉÉxÉ VÉÉä <Ç{ÉÉÒ°ÉÉÒVÉÉÒ °BÉÉÉÒàÉ BÉÉä iÉciÉ

ÉÊxÉªÉÉÇiÉ nÉÉÊªÉi´É BÉÉä |ÉªÉÄVÉxÉ cäiÉÖ +ÉÉÌVÉiÉ ÉÊ´Énä¶ÉÉÒ àÉÖpÉ àÉÉxÉÉ VÉÉªÉäMÉÉ*

]ÝÉÊ®]]ÃÉx°É{ÉÉä]Ç +ÉÉ{É®ä]®Éå uÉ®É <Ç{ÉÉÒ°ÉÉÒVÉÉÒ °BÉÉÉÒàÉ BÉÉä iÉciÉ ÉÊxÉªÉÉÇiÉ nÉÉÊªªÉi´É ÉÊxÉÐ{ÉÉnxÉ cäiÉÖ £ÉÉ®iÉÉÒªÉ °ó{ÉªÉä àÉå |ÉÉ{iÉ £ÉÖMÉiÉÉxÉ BÉÉÉÒ °ÉÉÒBÉÉßÉÊiÉ BÉÉä °ÉàªÉÆvÉ àÉå +É£ªÉ´ÉänxÉ |ÉÉ{iÉ cÖA cé*

2. xÉÉÒÉÊiÉ {ÉÉÊ®{ÉjÉ °ÉÆ. 60/97-2002 ÉÊnxÉÉÆBÉE 24-12-1998 BÉÉä +ÉÉäÉÉäBÉE àÉå àÉÉàÉäÉä BÉÉÉÒ {ÉÖxÉ& VÉÉÄSÉ BÉÉÉÒ MÉ<Ç cè* ÉÊ´Énä¶ÉÉÒ àÉÖpÉ BÉÉä °ÉÉÒvÉä +ÉVÉÇxÉ BÉÉä +ÉäÉÉ´ÉÉ <Ç{ÉÉÒ°ÉÉÒVÉÉÒ °BÉÉÉÒàÉ BÉÉä iÉciÉ ÉÊxÉªÉÉÇiÉ nÉÉÊªªÉi´É BÉÉä ÉÊxÉÐ{ÉÉnxÉ BÉÉä ÉÊäÉA]ÝÉÊ®]]ÃÉx°É{ÉÉä]Ç +ÉÉ{É®ä]® uÉ®É £ÉÉ®iÉÉÒªÉ °ó{ÉªÉä àÉå |ÉÉ{iÉ ÉÊxÉàxÉÉÊäÉÉÊJÉiÉ iÉ®c BÉÉä £ÉÖMÉiÉÉxÉ {É® £ÉÉÒ ÉÊ´ÉSÉÉ® ÉÊBÉEªÉÉ VÉÉªÉäMÉÉ&-

(BÉE) ÉÊ´Énä¶ÉÉªÉªÉå °Éä xÉMÉn |ÉàÉÉhÉ{ÉjÉ (àÉÝaÉ |ÉÉÊiÉ °ÉÆäÉMxÉ BÉÉÉÒ VÉÉªÉä) BÉÉä àÉqä £ÉÉ®iÉÉÒªÉ °ó{ÉªÉä àÉå |ÉÉ{iÉ £ÉÖMÉiÉÉxÉ*

(JÉ)]ÃªÉäªÉ AVÉäh]/]Ý® +ÉÉ{É®ä]® °Éä £ÉÉ®iÉÉÒªÉ °ó{ÉªÉä àÉå |ÉÉ{iÉ £ÉÖMÉiÉÉxÉ, ÉÊ´Énä¶ÉÉÒ {ÉªÉÇ]BÉÉÉå uÉ®É]ÝÉÊ®]]ÃÉx°É{ÉÉä]Ç +ÉÉ{É®ä]® BÉÉÉÒ °Éª´ÉÉ+ÉÉäÆ BÉÉä ÉÊäÉA +ÉÉÌVÉiÉ/(+ÉÉªÉBÉE® +ÉÉÊvÉÉÊxÉªÉäÉ BÉÉÉÒ vÉÉ®É 80ASÉASÉbÉÒ BÉÉä +ÉxiÉMÉÇiÉ ÉÊ´Énä¶ÉÉÒ àÉÖpÉ àÉÉxÉÉ VÉÉªÉäMÉÉ)]ÃªÉäªÉ AVÉäh]ÃªÉ/]Ý® +ÉÉ{É®ä]®ÉÇ AªªÉÉÒ ÉÊ´Énä¶ÉÉÒ àÉÖpÉ BÉÉÉ +ÉÉBÉEªÉxÉ BÉE®xÉä BÉÉä {ÉÉjÉ xÉcÉÓ cÉåMÉä, +ÉlÉÉÇiÉÂ]ÝÉÊ®]]ÃÉx°É{ÉÉä]Ç +ÉÉ{É®ä]® (°Éª´ÉÉ |ÉnÉªBÉE) BÉÉä {ÉFÉ àÉå =xÉBÉEä °ÉªÆ BÉÉä <Ç{ÉÉÒ°ÉÉÒVÉÉÒ |ÉÉÉÊvÉBÉÉ® {ÉjÉÉå BÉÉä ÉÊäÉA ÉÊxÉªÉÉÇiÉ nÉÉÊªªÉi´É BÉÉÉÒ {ÉÝÉliÉ BÉÉä àÉqä +ÉnÉ´ÉÉBÉEßiÉ ÉÊ´Énä¶ÉÉÒ àÉÖpÉ BÉÉÉ +ÉVÉÇxÉ*

(MÉ) ÉÊ´Énä¶ÉÉÒ AªÉ® äÉÉ<xÉÉå °Éä =xÉBÉEä |ÉiªÉ´ÉiÉÇxÉÉÒªÉ +ÉVÉÇxÉ BÉÉä àÉqä £ÉÉ®iÉÉÒªÉ °ó{ÉªÉä àÉå |ÉÉ{iÉ £ÉÖMÉiÉÉxÉ*

(PÉ) ®ÉVÉxÉÉªÉBÉÉÉå, nÝiÉÉ´ÉÉªÉª, °ÉÆªÉÖBÉDiÉ ®ÉÐ]Ã °ÉÆPÉÉå °Éä =xÉBÉEä {ÉÉÊ®´ÉiÉÇxÉÉÒªÉ ÉÊ´Énä¶ÉÉÒ àÉÖpÉ àÉå °Éä £ÉÉ®iÉÉÒªÉ °ó{ÉªÉä àÉå |ÉÉ{iÉ £ÉÖMÉiÉÉxÉ*

3. <°Éä ÉÊ´Énä¶ÉÉ BªÉÉ{ÉÉ® àÉcÉÉÊxÉnä¶ÉÉBÉE BÉÉä +ÉxÉÖàÉÉänxÉ °Éä VÉÉ®ÉÒ ÉÊBÉEªÉÉ VÉÉiÉÉ cè*

(VÉÉÒ. °ÉÉÒiÉÉ®ÉäÉ ®äbÂBÉÒ)

°ÉÆªÉÖBÉDiÉ àÉcÉÉÊxÉnä¶ÉBÉE ÉÊ´Énä¶É BªÉÉ{ÉÉ®